

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : IND/658/ (IB)/CB/2017 CP/469/2017  
NAME OF THE PETITIONER(S) : PREMIER STEEL COMPLEX PVT LTD  
NAME OF THE RESPONDENT(S) : VIBGYOR AUTOMOTIVE PVT LTD  
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1	<del>Prasanna Kumar</del> <del>Prasanna Kumar</del>	<del>For Respondent</del>	<del>[Signature]</del>
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1. C.V. RAMACHANDRA-  
MURTHY

Counsel for Respondent

[Signature]

Lead,

Ramakrishnan VIRARAGHAVAN

**ORDER**

Counsel representing both the parties present. There has been some disagreement between the parties in reaching the settlement in relation to outstanding debt claimed by the petitioner. Listening to both of the sides, this Bench has suggested Rs.13,00,000/- for which both the counsels prayed time to seek instructions from their clients. In case both the parties agree to the same, the Respondent shall bring a Demand Draft to the tune of Rs.13,00,000/- on the next date of hearing. Put up on 21.06.2017 at 02.30 P.M.

S. Vijayaraghavan.

(S.VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

[Signature]  
(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))